

MEGHALAYA LEGISLATIVE ASSEMBLY

AUTUMN SESSION

STARRED

QUESTIONS AND ANSWERS

Tuesday, November 10th, 2020.

PMGSY Phase II within Samanda C & RD Block

Dr. MUKUL SANGMA

*27. Will the Deputy Chief Minister in-charge Public Works (Roads) be pleased to state :-

(a) The name of the projects taken up under PMGSY Phase II, within the Samanda C & RD Block East Garo Hills?

(b) The physical progress of the projects respectively till date?

(c) The financial progress of the projects respectively till date?

Shri PRESTONE TYNSONG

**[Deputy Chief Minister in-charge
Public Works (Roads)]**

(a) Sir, the name of the projects taken up under PMGSY Phase-II, within Samanda C&RD Block East Garo Hills is “**MRL01-Samanda Dakolgre to Asil Songgital (Rongribo Watregre) (L-12.50 Km)**”, (Package No.MG01/06/01) with a sanctioned amount of **₹1054.52(L)**.

(b) Sir, the physical progress of the above mentioned project till date is 0% as the work has not yet commenced due to the fact that the Notice to Proceed with the Work is under process.

(c) Sir, does not arise in view at (b) above.

Environment Impact Assessment

Shri MAYRALBORN SYIEM

Shri JAMES P. K. SANGMA
(Minister in-charge Forests & Environment)

*28. Will the Minister in-charge Forests & Environment be pleased to state the status of the implementation of EIA (Environment Impact Assessment) in the State?

Sir, the status of the implementation of the Environment Impact Assessment, 2006 Notification in the form of grant of Environmental Clearance (EC) are as follows:

Sl. No.	Particulars	Nos. of EC Granted
1.	Environmental Clearance granted (off-line) by State Environment Impact Assessment Authority (SEIAA)	39 (thirty nine)
2.	Environmental Clearance granted (online) by (SEIAA)	26 (twenty six)
3.	Environmental Clearance granted by District Environment Impact Assessment Authority (DEIAA) - off-line	95 (ninety five)
Total Environmental Clearance granted		160 (one hundred sixty)

Under examination in State Environment Impact Assessment Authority (SEIAA) & State Expert Appraisal Committee (SEAC) is 36 nos. (thirty six).

Allotment of Fund for Kalaichar and Dalu

Shri WINNERSON D. SANGMA

Shri LAHKMEN RYMBUI

(Minister in-charge Border Areas Development)

*29. Will the Minister in-charge Border Areas Development be pleased to state :-

(a) The allotment of fund for Kalaichar (South West Garo Hills) and Dalu (West Garo Hills) Border Area Development Offices (BADOs) respectively in the year 2018-2019 and 2019-2020?

(a)

(1) Sir, the allotment of fund under SCA (BADP) for BADO, Kalaichar (South West Garo Hills) is **₹217.32948 lakh** and **₹274.186 lakh** for the year 2018-19 and 2019-20 respectively and for Dalu (West Garo Hills) is **₹198.55627 lakh** and **₹228.45501 lakhs** for the year 2018-19 and 2019-20 respectively. Further, an amount of ₹190.00 lakhs under BADP - Additional Fund 2018-19 has been allotted under Dalu Border Block.

(2) Sir, the allotment of fund under ISBADP for BADO Kalaichar (South West Garo Hills) is **₹2.84 lakh** for the year 2018-19 and for the year 2019-20 is **NIL** and for BADO, Dalu (West Garo Hills) is **₹9.84 lakh** for the year 2018-19 and for the year 2019-20 is **NIL**.

(b) The number of projects implemented with the name and location in the year 2018-2019 and 2019-2020 under Kalaichar (South West Garo Hills) and Dalu (West Garo Hills) Border Area Development Offices (BADOs) respectively?

(c) The name of persons/agencies who have been authorised for implementation of projects sanctioned in 2018-2019 and 2019-2020, project-wise?

(d) The status of implementation, project-wise?

(b), (c) & (d) Sir, is as per Statement placed on the Table of the House.

Pradhan Mantri Gram Sadak Yojana Scheme

Smti. MIANI D. SHIRA

*30. Will the Deputy Chief Minister in-charge Public Works (Roads) be pleased to state :-

(a) The name of projects sanctioned under Pradhan Mantri Gram Sadak Yojana (PMGSY) Scheme during 2019-20?

(b) The status of the project thereof?

Shri PRESTONE TYNSONG
[Deputy Chief Minister in-charge
Public Works (Roads)]

(a) & (b) Sir, is as per Statement placed on the Table of the House.

State Monitor Towards Ongoing Pandemic

Shri KIMFA SIDNEY MARBANIANG

Shri A. L. HEK

(Minister in-charge Health & Family Welfare)

*31. Will the Minister in-charge Health & Family Welfare be pleased to state :-

(a) Whether it is a fact that a Control Center has been setup at the State level to monitor the ongoing pandemic?

(a) Yes, Sir, the State has established a State Response Team (SRT) chaired by the Commissioner & Secretary, Health & Family Welfare Department vide Notification No. Health.83/2020/Pt.III/3 dt. 24.3.2020. The State Response Team (SRT) meets on a regular basis to discuss and deliberate on various situations, protocol and issues pertaining to COVID-19.

(b) If the reply at (a) above is in the affirmative, the Control Center that has been established?

(b) Sir, the State Response Team (SRT) is monitoring the current COVID-19 pandemic situation by the different units under State Response Team.

(c) The roles and functions of the Control Centre?

(c) Sir, the Integrated Disease Surveillance Program which is a part of the State Response Team (SRT) monitors the surveillance part of COVID-19 on a daily basis. Testing, quarantine, health management of those who have entered the State by calling them for symptoms through IVRS calls, managing data entry on various portals such as www.meghealth.in and also management of containment zones through Rapid Response Team of District Surveillance Units. The vast area of works and responsibilities has resulted in establishment of COVID Management Unit approved by the State Cabinet dated 14.8.2020. The COVID Management set up at the State and District level under IDSP has been now entrusted to monitor all the aspects regarding the works and responsibilities mentioned above on a regular basis.

Funds for Repair/Renovation of Lower Primary L. P. Schools

Shri MARTHON SANGMA

**Shri LAHKMEN RYMBUI
(Minister in-charge Education)**

*32. Will the Minister in-charge Education be pleased to state whether there is any provision of fund under the Department to undertake repair/renovation works of Lower Primary School buildings in the State?

Yes, Sir.

Funds are being provided to undertake repair/renovation works of Lower Primary Schools buildings in the State.

Inability of the Shillong Municipal Board (SMB)

Shri MOHENDRO RAPSANG

**Shri SNIAWBHALANG DIAR
(Minister in-charge Municipal Administration)**

*33. Will the Minister in-charge Urban Affairs be pleased to state :-

(a) The reasons behind the inability of the Shillong Municipal Board (SMB) to maintain the water feeder pipes, the drains, footpaths in the areas under its jurisdiction?

(a) Sir, in spite of the Financial constraints the Shillong Municipal Board is taking all efforts to maintain the basic service infrastructure.

(b) Whether any funds have been allocated for the maintenance of the drains, footpaths during Financial Year 2018-2019 & 2019-2020?

(b) Yes, Sir.

(c) If the reply at (b) above is in the affirmative, the source of the funds be stated?

(c) Sir,
1. Grant-in-Aid.
2. Special Urban Work Programme.

(d) If funds have been released, the list of the areas where the maintenance works have been taken up may be provided?

(d) Sir, as per Statement placed on the Table of the House.

Construction of Building at Raksamgre Civil Sub-Division

Shri JIMMY D. SANGMA

**Shri PRESTONE TYNGSONG
[Minister in-charge Public Works
(Roads)]**

*34. Will the Deputy Chief Minister in-charge Public Works (Roads) be pleased to state :-

(a) Whether the Government has any plan to construct the building infrastructure of Raksamgre Civil Sub-Division?

(a) Yes, Sir.

(b) Whether the Government has taken any steps to open more number of branches of various Departments in Raksamgre Civil Sub-Division Office?

(b) Yes, Sir.

**Construction of
Block Institute of Teachers Education (BITE) Building**

Shri ZENITH M. SANGMA

**Shri LAHKMEN RYMBUI
(Minister in-charge Education)**

*35. Will the Minister in-charge Education be pleased to state :-

(a) Whether it is a fact that there has been sanctioned of construction of building for Block Institute of Teachers Education (BITE) under Betasing C & RD Block?

(a) Yes, Sir.

(b) If the reply at (a) above is in the affirmative, the status of the building?

(b) Sir, the work is in progress.

(c) The year of sanction of the scheme with estimated cost?

(c) Sir, the Scheme was sanctioned during 2012-13 with an estimated cost of ₹475.44 lakh.

(d) The physical and financial progress of the scheme?

(d) Sir, the physical progress is 50% and the Financial progress is about 5%.

Water Supply Scheme Phase III

Shri PROCESS T. SAWKMIE

**Shri RENIKTON LYNGDOH TONGKHAR
(Minister in-charge Public Health
Engineering)**

*36. Will the Minister in-charge Public Health Engineering be pleased to state :-

- (a) The status of the Greater Shillong Water Supply Scheme Phase III?
- (b) When will it be completed?

(a) Sir, the Greater Shillong Water Supply Scheme Phase III is in progress.

(b) Sir, the proposal for Revised Estimate for Greater Shillong Water Supply Scheme is submitted and is yet to be sanctioned. The project will be completed at the earliest after sanction of the Revised Estimate.

Status of VEC under Bhoirybong Block

Shri GEORGE B. LYNGDOH

**Shri HAMLETSON DOHLING
(Minister in-charge C&RD)**

*37. Will the Minister in-charge Community & Rural Development be pleased to state :-

- (a) The total number of villages that have been listed in the Local Government Directory but are yet to be given Village Employment Council (VEC) status under Bhoirybong Block?
- (b) The reasons for the delay in providing Village Employment Council (VEC) status to the eligible villages identified at (a) above?
- (c) The timeline fixed to complete the process at (a) above?

(a) Sir, the total number of villages listed in the Local Government Directory but are yet to be given VEC status under Bhoirybong Block is 23.

(b) Sir, there were request through the office of the BDO & PO, Bhoirybong Block for creation of VECs only from 6 villages. In all the above 6 cases, VEC could not be created since there were no documents/notification supporting the approval of creation of villages to be uploaded in the portal for creation of VECs.

(c) Sir, the same will be created as and when notification/approval letter are received for uploading in the Local Government Directory portal for creation of VECs.

Goods and Services Tax (GST) Collection in the State

Dr. M. AMPAREEN LYNGDOH

**Shri CONRAD K. SANGMA
(Chief Minister)**

*38. Will the Chief Minister be pleased to state :-

(a) The total funds accorded for the State of Meghalaya against State Goods and Services Tax (GST) collection compensation for March, 2020?

(a) Sir, the Government of India sanctioned ₹26.77 Crore to the Government of Meghalaya as compensation on account of loss of revenue due to implementation of GST for the month of March, 2020.

(b) The total revenue loss on account of Goods and Services Tax (GST) implementation for the same period?

(b) Sir, the total revenue loss on account of Goods and Services (GST) Tax implementation for the month of March 2020 was ₹17.26 Crore.

(c) The total revenue loss on account of COVID - 19 for the same period?

(c) Sir, the total revenue loss on account of COVID-19 for the same period is estimated at ₹9.90 Crore.

(d) The Interest Rate on the Government of India proposed loan to the State Government in lieu of compensation on account of Goods and Services Tax (GST) implementation?

(d) Sir, the loan is being borrowed by the State under a special window coordinated by the Ministry of Finance and Reserve Bank of India. For the first tranche of the loan transferred to the State on back-to-back basis, the rate of Interest is 5.19 percent.

Piggery Mission

Shri HIMALAYA M. SHANGPLIANG

**Shri PRESTONE TYNSONG
(Deputy Chief Minister in-charge
Animal Husbandry & Veterinary)**

*39. Will the Deputy Chief Minister in-charge Animal Husbandry & Veterinary be pleased to state :-

(a) The total number of Cooperative Societies in the State which have been assisted under the Piggery Mission till date, District-wise?

(a) Sir, none till date.

(b) The total number of Cooperatives that have been provided assistance under the following Mission components like :- (i) Breeding? (ii) Fattening? (iii) Slaughter house? (iv) Vending kiosks? (v) Feed Manufacturing respectively?

(b) Sir, none till date.

(c) The Insurance coverage for breeders and fatteners under the Piggery Mission?

(c) Sir, as per the Mission document, the proposed insurance coverage for one (1) Breeding Unit of 4 Sows and 1 Boar is ₹1150 per annum; and for Fatter Unit of 4 pigs, the insurance amount is ₹ 1400/- per annum.

(d) The steps that the Government will take if the Cooperative Societies fail to repay the loan under the Mission?

(d) Sir, as per the Mission document, loan amounts under the Piggery Mission to the Cooperative Societies are planned to be channelized through the Meghalaya Cooperative Apex Bank (MCAB). Amounts due from the Cooperative Societies shall be recovered by the MCAB through its own Debt Recovery Mechanism. Penal interest will be levied on late payment/default payment as the per existing RBI guidelines.

Meghalaya Cadre

Shri ADELBERT NONGRUM

**Shri CONRAD K. SANGMA
(Chief Minister)**

*40. Will the Minister in-charge Home (Police) be pleased to state :-

(a) The reason that Assam and Meghalaya cadre IAS, IPS are still not separated even after attaining Statehood?

(a) & (b) Sir, Assam-Meghalaya is a Joint Cadre for the IAS, IPS and IFS and hence it is not separated.

(b) If the reply at (a) above is in the affirmative, the reasons thereof?

The separation of Joint Cadre has to be done by the Government of India and it will involve amendment of North Eastern Area (Re-organisation) Act, 1971.

Restoration/Repairing of Roads

Dr. AZAD ZAMAN

Shri PRESTONE TYNSONG
[Deputy Chief Minister in-charge
Public Works (Roads)]

*41. Will the Deputy Chief Minister in-charge Public Works (Roads) be pleased to state whether the Government has taken any steps to restore/repair the following roads viz., (i) Nayagaon-Nolbari PWD Roads? (ii) Gomaijhora-Babulgre PWD Road? (iii) Balachanda- Bhajamara PWD Road? (iv) Bharalgaon-Magurmari PWD Road? (v) Kalogaon-Batabari PWD Road? (vi) New Bhaitbari-Morasuti PMGSY Road? (vii) Bhaitbari-Konachar PMGSY Road including culverts and bridges damaged due to floods/natural calamities in 2020?

Yes, Sir.

Projects under

Atal Mission for Rejuvenation and Urban Transformation (AMRUT)

Shri SYNTAR KLAS SUNN

Shri SNIAWBHALANG DHAR
(Minister in-charge Urban Affairs)

*42. Will the Minister in-charge Urban Affairs be pleased to state whether the Department is contemplating implementation of Projects under Atal Mission for Rejuvenation and Urban Transformation (AMRUT)?

Sir, the Projects under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) are already under implementation.

Umiam Hydro Electric Project

Shri ZENITH M. SANGMA

Shri JAMES P. K. SANGMA
(Minister in-charge Power)

*43. Will the Minister in-charge Power be pleased to state :-

(a) Whether the Stage III and Stage IV of the Umiam Hydro Electric Project is fully functional?

(a) Sir, the Umiam-Umtru Stage-III Power Station with both units generating is fully functional whereas only the Unit-2 of the Stage IV Power Station functions at present.

(b) If the reply at (a) above is in the negative, the date since when it was not fully functional?

(b) Sir, the Unit-1 of the Umiam-Umtru Stage-IV Power Station has remained non-functional since 02.08.2019.

(c) The steps taken to make it fully functional?

(c) Sir, the work order for repair/restoration of the damaged Unit-1 of Umiam-Umtru Stage IV Power Station has been issued and work is in progress.

Land taken by the Government

Shri ADELBERT NONGRUM

Shri SNIAWBHALANG DHAR
(Minister in-charge Municipal Administration)

*44. Will the Minister in-charge Municipal Administration be pleased to state :-

(a) Whether the Department have any plan to take land from every household?

(a) No, Sir.

(b) If the reply at (a) above is in the affirmative, the reason and purpose of this land to be utilized?

(b) Sir, does not arise in view at (a) above.

Exporting of Stone-Boulders

Shri WINNERSON D. SANGMA

Shri JAMES P. K. SANGMA
(Minister in-charge Forests & Environment)

*45. Will the Minister in-charge, Forests and Environment be pleased to state :-

- (a) The name of the persons who are exporting stone-boulders through South West Garo Hills to Bangladesh via Dalu?
- (b) The source of those stone-boulders which are being exported to Bangladesh via Dalu?
- (c) The location of weigh-bridge where the weigh went is being done for those trucks which are carrying the loaded stone-boulders?
- (d) The route through which stone-boulder loaded trucks are being transported?

(a) Sir, is as per Statement placed on the Table of the House.

(b) Sir, the source of stone-boulders is from mining leases granted under the Meghalaya Minor Minerals Concession Rules, 2016.

(c) Sir, the location of weigh-bridge where the weightment is being done for those trucks which are carrying the loaded stone-boulders is at Dalu.

(d) Sir, the routes used by stone-boulder loaded trucks to Bangladesh via Dalu are as follows :-

Sl. No.	Source	Route
1	East Garo Hills	Samanda, EGH-Jengjal-Tura-Ampati-Dalu
2	East Garo Hills	Samanda, EGH-Jengjal-Tura-Kherapara-Dalu
3	West Garo Hills	Mining Site-Garobadha-Ampati-Purakhasia-Dalu

Implementation of Blue Revolution

Shri MAYRALBORN SYIEM

Shri DASAKHIAT LAMARE
(Minister in-charge Fisheries)

*46. Will the Minister in-charge Fisheries be pleased to state :-

(a) The status of the implementation of Blue Revolution in the State? (a)

Year	Status
2016-17	Sir, ₹ 10,03,17,000/- sanctioned as Central share & ₹28,00,000/- sanctioned as State share. Completed Utilization Certificate furnished to the Government of Meghalaya.
2017-18	₹1,39,59,000/- sanctioned as Central share & ₹19,62,900/- sanctioned as State share. Awaiting release of 10% funds from the Government of India amounting to ₹15,51,000/-. Partial Utilization Certificate for the same has been furnished to the Government of India.
2018-19	₹25,98,95,000/- sanctioned as Central share & ₹2,93,00,000/- sanctioned as State share for 1 st instalment and released to the implementing Districts. ₹23,87,45,000/- sanctioned as Central share & ₹2,62,65,000/- sanctioned as State share for 2 nd instalment and released to the implementing Districts. Awaiting final instalment of ₹2,11,50,000/- from Government of India.

(b) The total amount sanctioned and target achieve till the 2nd quarter of 2020? (b)

Year	Sanctioned (₹)	Received (₹)	Achieved (₹)	Remarks
2016-17	10,31,17,000/-	10,31,17,000/-	10,31,17,000/-	Completed
2017-18	1,76,91,000/-	1,59,21,900/-	1,10,54,979/-	Awaiting sanction for 10% remaining amount of ₹15,51,000/- from Government of India.
2018-19	57,70,50,000/-	55,42,05,000/-	55,33,82,051/-	Awaiting final instalment of ₹2,11,50,000/- from Government of India.

(c) The allocation of funds, District-wise? (c)

District	Fund Allocation Blue Revolution 2018-19 (₹ in Lakh)
East Garo Hills	538.05
East Jaintia Hills	454.05
East Khasi Hills	426
North Garo Hills	538.05
Ri-Bhoi District	724.5
South Garo Hills	429.65
South West Garo Hills	430.05
South West Khasi Hills	373
West Garo Hills	489.05
West Khasi Hills	487.05
West Jaintia Hills	538.05

Promotion of Rajpur (Wadagokgre) Heritage

Dr. AZAD ZAMAN

Shri A. L. HEK

(Minister in-charge Arts & Culture)

*47. Will the Minister in-charge Arts & Culture be pleased to state :-

(a) Whether the Government has taken any steps to sustain and promote Rajpur (Wadagokgre) Heritage site in the West Garo Hills District?

(a) Yes, Sir.

(b) If the reply at (a) above is in the affirmative, the steps taken thereof?

(b) Sir, the steps taken thereof include :-

i) Under the 11th Finance Commission an amount of ₹59,64,750/- was sanctioned for construction of various protection and preservation works of (1) The Octagonal Temple (2) The Buddhist Stupa (3) The Fortification Wall (4) Stone Masonry Steps Footpath and (5) Sitting Shed - 2 numbers at Wadagokgre and Bhaitbari.

(ii) Under the 12th Finance Commission (2006-2007 and 2007-2008) these renovations and development works were taken up (1) Renovation and Development of Octagonal Temple at Bhaitbari ₹5,00,000/- and (2) Maintenance and renovation of Fortification Wall at Bhaitbari ₹4,00,000/- (3) Renovation and other Development works in Shiva Rectangular Temple at Bhaitbari ₹3,50,000/- and (4) Renovation of Buddhist Stupa site at Bhaitbari ₹4,00,000/-.

Other works taken up side by side include (1) Construction of boundary walls, (2) Barbed wire fencing, (3) Repairing of Cement Concrete footpath, (4) Providing GI Pipes railings, (5) Providing Iron Gates etc., (Construction of boundary walls barbed wire fencing, repairing of cc

footpath, providing GI Pipes railings, providing Iron Gates etc., were also done.

iii) Construction of approach road from Belbari Gandhipara to Nayagaon PWD Road under Wadagokgre excavation site was constructed.

iv) During 2011-12 the cc approach road to the excavation site was constructed under State Plan Fund.

v) The Iron Gate and GI Pipe railings were reported damaged and stolen on 12/1/2015. Accordingly, an FIR was filed on 11/2/2015 in the Phulbari Police Station.

vi) Due to the encroachment and illegal stone quarrying carried out by miscreants in the excavation site, a complaint was made to the Garo Hills Autonomous District Council authorities and the Deputy Commissioner, West Garo Hills District on 4/10/2016 to stop the illegal activities.

vii) The District Magistrate, West Garo Hills passed prohibitory orders under Section 144 CrPC from time to time prohibiting any one from carrying out any illegal activities within the archaeological site and instructed the Superintendent of Police to conduct periodical inspection and drive out any illegal persons that might be occupying or doing any illegal activities within the archaeological site.

viii) In order to prevent encroachment and illegal activities, recently the Department took up with the GHADC authorities for proper demarcation and mapping of the entire site.

'SMART CITY'

Dr. M. AMPAREEN LYNGDOH

Shri SNIAWBHALANG DHAR

(Minister in-charge Urban Affairs)

*48. Will the Minister in-charge Urban Affairs be pleased to state :-

(a) The total amount sanctioned accorded under 'SMART CITY' for the State of Meghalaya for the Financial Year 2019-2020 & Financial Year 2020-2021?

(a) Sir, the Shillong Smart City Proposal was approved, by the Government of India, in the year 2018-2019 for a total amount of ₹1040 crore.

(b) The total amount of the State's share component of the schemes?

(b) The State share component of the scheme is ₹350 crore.

(c) The sanctioned list for Shillong City, Tura and Nongpoh for the Financial Year 2019-2020 & Financial Year 2020-2021?

(c) There are a total of 34 Projects approved under the Shillong Smart City Project. The list of Projects is as per Statement placed on the Table of the House.

Tura and Nongpoh have not been declared as Smart Cities under the Smart Cities Mission.

(d) The progress/status of the schemes for both these Financial Years?

(d) The progress/status of the Scheme is as under :-

1. PMC for overall DPR preparation appointed on September, 2019.
2. Work for renewal of Laitumkhrah Market allotted.
3. Work for construction of Polo Commercial Complex allotted.
4. The Faecal Sludge and Septic Management (FSSM) under AMRUT is approved as a convergence project and tender for the same will be floated soon.

Regarding the progress/status of other convergence projects, under Smart City, implemented by different Agencies, Departments, information is being collected.

Status of Mission

Shri HIMALAYA M. SHANGPLIANG

**Shri CONRAD K. SANGMA
(Chief Minister)**

*49. Will the Chief Minister be pleased to state :-

- (a) The name of the Missions that have been launched in the State so far?
- (b) The status of each Mission?
- (c) The total amount of funds that have been spent on each Mission till date?

(a), (b) & (c) Sir, is as per Statement placed on the Table of the House.

Work for Augmentation of 132/33 KV

Shri ZENITH M. SANGMA

**Shri JAMES P. K. SANGMA
(Minister in-charge Power)**

*50. Will the Minister in-charge Power be pleased to state :-

- (a) The status of the work for augmentation of 132/33 KV Sub-station under North East Special Infrastructure Development Scheme (NESIDS)?
- (b) The total estimated cost?
- (c) Whether the estimate was revised?

(a) Sir, all the supply and work orders issued were cancelled on 03.03.2020 irrespective of the completion status. The MePTCL has been advised to speed up the re-tendering work and the expected date of completion should be September, 2022.

(b) Sir, the total estimated cost of the Project is ₹49.80 crore.

(c) Sir, no the estimate has not been revised.

Interstate and International Boundary

Shri ADELBERT NONGRUM

Shri CONRAD K. SANGMA
(Chief Minister)

*51. Will the Chief Minister be pleased to state :-

(a) The total number of interstate and international boundary that are being left unresolved till date?

(a) Sir, the total numbers of interstate and international boundary that are unresolved till date is as follows :

- (1) Interstate boundary - 1 (one) i.e., with the State of Assam.
- (2) International boundary - Nil.

(b) The total number of sittings that took place regarding the boundary issues under the level of Chief Minister and Chief Secretary of both the State of Assam and Meghalaya since the time of inception of our Statehood?

(b) Sir, the total number of sittings that took place regarding the Boundary issues under the level of Chief Minister and Chief Secretary of both the State of Assam and Meghalaya since the time of inception of our Statehood is as follows :

- (1) Chief Minister level - 22 (twenty two)
- (2) Chief Secretary level - 9 (nine)

(c) If the reply at (b) above is in the affirmative, the outcome of the sitting?

(c) Sir, it was agreed that no new settlement or encroachment would be allowed in these areas of disputes by both the Governments and that status quo would be maintained. The development activities in the areas of disputes will be taken up after the Deputy Commissioners of the concerned Districts jointly agree to such activities and in case they are unable to arrive at a decision, the matter will be referred to the respective Chief Secretaries.

Further, in the last Chief Secretary level meeting held on the 21st June, 2019, it was decided to have a dialogue framework of regular talks to resolve the issues between the two States at the Deputy Commissioner level. Issues that cannot be resolved at Deputy Commissioner level will be taken up at the Nodal Officer level where the Secretary to the Government of Meghalaya, Home (Political) Department and the Commissioner & Secretary to the Government of Assam, Border Protection and Development Department have been nominated as the Nodal Officers. Thereafter, Additional Chief Secretary level meeting will be held as and when required to discuss issues that cannot be resolved at Nodal Officer level. Finally, Chief Secretary level meetings can be held to discuss issues as and when required.

Passed out Trainees

Dr. AZAD ZAMAN

**Shri BANTEIDOR LYNGDOH
(Minister in-charge Textiles)**

*52. Will the Minister in-charge Textiles be pleased to state :-

- (a) The total number of passed out trainees in Sericulture/Weaving Department in the entire State of Meghalaya?
- (b) The present status of vacancies in the Department?

(a) Sir, 161 Nos.

- (b) Sir, vacancies are :
- (1) Sericulture Sector - 30 Nos.
 - (2) Handloom Sector - 36 Nos.

Equitable Mortgage

Shri ZENITH M. SANGMA

**Shri CONRAD K. SANGMA
(Chief Minister)**

*53. Will the Chief Minister be pleased to state :-

(a) Whether the Government is planning to create Tura as notified centre for creation of Equitable Mortgage on land and buildings?

(b) If the reply at (a) above is in the affirmative, the status of the same?

(c) If the reply at (a) above is in the negative, the reason thereof?

(a) & (b)

Sir, the matter is under examination by the State Government.

(c) Sir, does not arise in view at (a) above.